

(घ) क्या विदिशा भी उन शहरों में है जिसके लिए सहायता अनुदान दिए जाने को संभावना है? यदि नहीं, तो इसके क्या कारण हैं?

शहरी विकास मंत्रालय में राज्य मंत्री (श्री पी. के. भुंगन) : (क) से (घ) केन्द्र द्वारा 100 प्रतिशत प्रवर्तित गंगा सफाई योजना के अन्तर्गत गंगा नदी को प्रदूषण रहित करने के कार्य के कार्यान्वयन हेतु उत्तर प्रदेश, बिहार तथा पश्चिम बंगाल राज्यों की सरकारों को निधियाँ प्रदान की गई हैं। गंगा सफाई योजना के तहत किए जाने वाले कार्यों में सीवेज की रोकथाम, मार्ग परिवर्तन तथा बाधेन शामिल हैं। पर्यावरण तथा वन मंत्रालय द्वारा देश की सभी प्रमुख नदियों के सात प्रदूषित क्षेत्रों को प्रदूषण रहित करने के लिए राष्ट्रीय नदी सफाई योजना तैयार की जा रही है। प्रदूषण-रहित करने का कार्य, इन प्रदूषित क्षेत्रों पर स्थित नगरों में आरंभ किया जाएगा जिनमें मध्य प्रदेश में बटवा नदी पर स्थित विदिशा नगर भी शामिल है। राष्ट्रीय नदी सफाई योजना, केन्द्र तथा राज्य सरकारों के मध्य निर्माण कार्यों की समान पूँजीगत लागत के आधार पर केन्द्र प्रवर्तित योजना के रूप में आरंभ की जाएगी। तथापि, सुविधाओं की प्रचालन तथा अनुरक्षण लागत परतया संबंधित राज्य द्वारा वहन की जाएगी।

Land acquired by DDA

5170. SHRI O. P. KOHLI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) how much land has been acquired by the Delhi Development Authority in the three preceding years from 1991 till 31st March, 1994 and from whom has the land been acquired and at what rate;

(b) whether some big builders have taken illegal possession of the acquired land and have constructed multi-storeyed buildings thereon;

(c) if so, what is the area involved therein and how it was made possible for these builders to grab the acquired land; and

(d) the number of officers and the builders against whom action has been taken in this regard and with what results?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON) : (a) The information is given in the enclosed Statement (see below)

(b) About 2 acres of land in Vasant Kunj were encroached by a builder; one and a half storeyed building was raised on about 500 sq. yds. and on the rest of the land, a single storey commercial market was built which was demolished on 12-5-93 by the DDA.

(c) It was made possible for the land grabber to encroach the land based on demarcation given by Tehsildar, Mahrauli, that the Khasra No. of the site was 408 whereas on further demarcation done by A.D.M. (HQ), Government of National Capital Territory of Delhi, it was found that the site was actually in Khasra No. 413, 414 and 430, which were DDA lands.

(d) An inquiry has been instituted by Financial Commissioner, Government of NCT of Delhi.

Statement

As per report available from Revenue Branch of Government of National Capital Territory of Delhi the year-wise details of land actually taken over is as under :

Year	Land Taken Over
1991-92	169.93 acres
1992-93	307.00 acres
1993-94	324.00 acres

In addition to above, 6925 bighas and 18 biswas of land (approx.) of Village Kakrola has been handed over to DDA but it has not been notified under Section 22(1) of Land Acquisition Act, 1984. Land acquisition compensation is fixed in each case by the Collector under the provisions of the Land Acquisition Act, 1984

on the basis of market value of the land on the date of Section 4 notification plus 30% solatium. This amount is further subject to the decision of the civil courts on reference and in appeal. Therefore, there is no single rate of land acquisition which can be cited in response to the question. However, as a guide to the Land Acquisition Collectors and in the interest of the agriculturists, the Lt. Governor has indicated the minimum compensation for agricultural land as under :

(i) Rs. 1.5 lacs per acre for land situated in the river bed between the forward bund;

(ii) Rs. 4.65 lacs per acre for all other agricultural land.

So far as non-agricultural land is concerned, the rates fixed by Land & Development Office for different parts of Delhi are taken as a guide by the Land Acquisition Collectors.

Shifting of Government Departments and Offices from Delhi

5171. SHRI O. P. KOHLI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government have been making announcements from time to time about shifting some Government Departments and offices of the public sector undertakings outside the capital to decongest Delhi;

(b) if so, the names of the Departments and offices shifted outside Delhi so far; and

(c) if no Department or office has been shifted so far what are the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON) : (a) Yes, Sir.

(b) The names of the Central Government offices and offices of Public Sector Undertaking which have shifted outside Delhi in the recent past are given in the statement enclosed. (See below)

(c) Does not arise in view of (b) above.

Statement

Details of offices shifted outside Delhi during recent past.

S. No.	Name of the Office	Where shifted
1. CENTRAL GOVERNMENT OFFICES :		
(i)	Postal Staff College	Ghaziabad
(ii)	National Labour Institute	Noida
(iii)	National Vocational Training Institute for Women	Noida
2. PUBLIC SECTOR UNDERTAKINGS :		
(i)	Paradeep Phosphates Ltd. (Headquarters)	Bhubaneswar, Orissa
(ii)	Pyrites, Phosphates & Chemicals Ltd. (Headquarters)	Noida
(iii)	Indo-Burma Petroleum Co. Ltd. (Headquarters) Chemical Division	Noida
(iv)	National Project Construction Corporation Ltd. (Headquarters)	Shifted partially to Faridabad